

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

STARRED QUESTION NO. *175

TO BE ANSWERED ON MONDAY, DECEMBER 19, 2022/AGRAHAYANA 28, 1944 (SAKA)

GST ON AGRICULTURE EQUIPMENT

†*175. SHRI HANUMAN BENIWAL:

Will the Minister of **Finance** be pleased to state:

- (a) the details of the agriculture equipment included under the purview of GST, at present;
- (b) the details of the percentage of GST applicable on the said items, equipment-wise;
- (c) whether the Government proposes to include these equipment in the zero per cent GST category in the interest of farmers;
- (d) if so, the details thereof and the time by which it is likely to be done; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF FINANCE
SHRIMATI NIRMALA SITHARAMAN**

(a) to (e): A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 175 RAISED BY SHRI HANUMAN BENIWAL FOR 19TH DECEMBER, 2022 ON GST ON AGRICULTURE EQUIPMENT:

(a) & (b): The details of the agriculture implements and equipment under the purview of GST and the rate of GST applicable on such items are as below:

Sl. No.	Description of Agricultural Equipment	GST Rate
1.	Agricultural implements manually operated or animal driven i.e. Hand tools, such as spades, shovels, mattocks, picks, hoes, forks and rakes; axes, bill hooks and similar hewing tools; secateurs and pruners of any kind; scythes, sickles, hay knives, hedge shears, timber wedges and other tools of a kind used in agriculture, horticulture or forestry other than Ghamella.	Nil
2.	<ul style="list-style-type: none">• Agricultural machinery for soil preparation or cultivation;• Harvesting or threshing machinery, including straw or fodder balers; grass or hay mowers;• Other agricultural machinery, including germination plant fitted with mechanical or thermal equipment	12%
3.	<ul style="list-style-type: none">• Machines for cleaning, sorting or grading fruits, or other agricultural produce;• Machines for cleaning, sorting or grading, seed, grain or dried leguminous vegetables.	18%

(c), (d) & (e): The GST rates and exemptions are prescribed based on the recommendations of the GST Council, which is a constitutional body comprising of members from both the Union and State Governments. There is no recommendation from GST Council for change in GST rate in this regard.
